



The Orissa Municipal Council (Reduction of Term of Office) Act, 1977

Act 11 of 1977

Keyword(s):

Municipal Act, Municipal Council, Term of Office

Amendment appended: 13 of 1990

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ORISSA ACT 11 OF 1977

*** THE ORISSA MUNICIPAL COUNCILS
(REDUCTION OF TERM OF OFFICE)
ACT, 1977**

*[Received the assent of the Governor on the 13th
October 1977, first published in an extraordinary
issue of the Orissa Gazette, dated the 14th
October 1977]*

AN ACT TO PROVIDE FOR THE REDUCTION OF THE TERM
OF OFFICE OF CERTAIN MUNICIPAL COUNCILS AND
NOTIFIED AREA COUNCIL OF THE STATE AND
FOR MATTERS INCIDENTAL THERETO

Be it enacted by the Legislature of the State of
Orissa in the Twenty-eighth Year of the Republic of
India, as follows:—

1. (1) This Act may be called the Orissa Muni- Short title,
extent and
commence-
ment.
cipal Councils (Reduction of term of Office), Act, 1977.

(2) It shall extend to the whole of the State of
Orissa.

(3) It Shall be deemed to have come into force
on the 22nd August, 1977.

2. In this Act, unless the context otherwise Definitions
requires,—

(a) "Municipal Act" means the Orissa Muni-
cipal Act, 1950 ;

(b) "Municipal Council" means a Municipal
Council constituted under the Municipal
Act and shall include a Notified Area
Council constituted thereunder ;

(c) words and expressions used in this Act,
but not defined herein, shall have the same
meaning as assigned to them respectively,
under the Municipal Act.

3. Notwithstanding anything contained in the Reduction of
term of
office.
Municipal Act, the State Government may, by
notification, direct that the term of office of the
councillors of all the Municipal Councils of the State
as extended by the direction issued by the State

*For Statement of Objects and Reasons see *Orissa Gazette*, Extra-
ordinary, dated the 27th September, 1977 (No. 2335).

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TION OF TERM OF OFFICE) ACT, 1977

(Secs. 4-5)

Government under sub-section (6) of section 41 of the Municipal Act and published with the notification of the State Government in the Urban Development Department No. S. R. O. 319, dated the 17th May 1977, be reduced by such period as they deem fit.

Consequen-
ces of
reduction of
term of
office.

4. Upon reduction of the term of office of the Councillors of the Municipal Councils by a direction issued under section 3,—

(a) the provisions contained in sub-section (4) of section 41 of the Municipal Act shall apply to the said Municipal Councils, with effect from the date of expiry of the term of office of the councillors thereof ;

¹[(b) the election or nomination, as the case may be, of the councillors for reconstitution of the said Municipal Councils shall be held in accordance with the provisions of the Municipal Act on such date, not being later than the ²[31st day of December, 1978] as may be directed by the State Government ; and]

(c) the Municipal Councils so reconstituted, shall, for all purposes, be deemed to have been constituted under and be Governed by the provisions of the Municipal Act and the Rules made thereunder.

Repeal

5. (1) The Orissa Municipal Councils (Reduction of Term of Office) Ordinance, 1977, is hereby Orissa Ordinance No. 6 of 1977. repealed.

(2) Notwithstanding such repeal, anything done or any action taken (including any direction issued) under the said Ordinance, shall be deemed to have been done or taken under this Act.

1. Substituted by the Orissa Municipal Councils (Reduction of Term of Office) Amendment Act, 1978 (Or. Act 3 of 1978), s. 2.

2. Substituted by the Orissa Municipal Councils (Reduction of Term of Office) Second Amendment Act, 1978 (Or. Act 19 of 1978), s. 2.